

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No.29491/2012

(Arising out of impugned final judgment and order dated 21/04/2010
in WP No. 2452/1990 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

JAI PRAKASH @ JAI PRAKASH KHANNA

Respondent(s)

(Office report on default)

Date : 06/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBERS]

For Petitioner(s)

Mr. Abhinav Malik, Adv.
Mr. Ravi Prakash Mehrotra, Adv.
Mr. Ashutosh Kr. Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

the
sole

As prayed for, four weeks' time is granted to learned
counsel for the petitioners to bring on record
proposed legal representatives of deceased
respondent.

(RASHMI DHYANI)
SR.P.A.

(SUMAN JAIN)
COURT MASTER

Signature Not Verified

Digitally signed by
RASHMI DHYANI
Date: 2016.04.08
10:52:48 IST
Reason: